(b) to (d) On several occasions Government's concern about Pakistan's asistance to terrorists has been conveyed to the Government of Pakistan. A detailed and comprehensive note in this regard was given to the Ambassador of Pakistan on 18th June 1986. The Pakistan Government however, has denied giving such assistance ito terrorists, despite evidence to the contrary.

## US Aid to rebels Io overthrow the Government of Nicaragua

330. SHRI GURUDAS DAS GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) whether it is a fact that the U.S. Congress has given consent to allot IOO million dollars to rebels to overthrow the legally constituted Government of Nicaragua and if so, whether it is not against the verdict of the International Court of Justice; and

(b) what action the Government of India as Chairperson <sub>0</sub>f NAM propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO); (a) The Us House of Representatives voted on 25-6-1986 to approve the Administra-\* lion's request for US \$ IOO million aid to the Contra rebels. Such aid is clearly against the spirit of the verdict delivered on 27th June, 1986 by the International Court of Justice.

(b) As Chairman of the Coordinating Bureau of Nonaligned Countries, India convened a meeting of the Bureau an New Vork on 30th June. The Communique issued by the Bureau expressed grave concern and regret at the vote in the US House *ot* Representatives and condemned ihe funding af mercenary forces as a violation of the sovereignty and political independence of Nicaragua.

## Loans, distributed in Xoan Melas' in Trivendrum

to Quesitons

331. SHRI N.E. BALARAM: Will the Minister of FINANCE be pleased to state;

(a) whether loans and assets worth Rs. 13.37 crores were distributed to 35.859 persons on fh<sub>e</sub> 27th May, 1986 in 'loan melas' in two places in Trivandrum dis trict of Kerala;

(b) if so, what are the details thereof;

(c) when the banks received aPplicai-tions for loans, etc. and how much time was taken by the banks to examine the loans forms;

(d) what were the terms and conditions for such loans; and

(e) by when the first instalment of tho loan amount is payable?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes. Sir.

(b) to (e) Public Sector Banks organise credit campg in different parts of the country at the initiative of field functionaries as a part of the overall measures taken by them to increase the flow of credit to the weaker section-in line with the targets laid down for such credit de>ployment. Since no central monitoring of such credit camps is considered feasible or necessary by the Reserve Bank of India the present data reporting system does not yield separate detailed information in respect of the credit camps or the amounts and particular types of loans disbursed through them. At the same time as per Reserve Bank of India's guidelines from time to time, banks have to follow well-defined procedures for identification, scrutiny. appraisal, liberalised terms and conditions for margin money, security, etc as well as repayment schedules for bank loans channelled towards the 'weaker sections'.